

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No.1720 of 1995

(1)

New Delhi, dated the 11th April, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Yogesh Kumar,  
S/o Shri Prabhu Lal,  
R/o 5/171, Lalita Park,  
Laxmi Nagar,  
Delhi-110092.

..... APPLICANT

(By Advocate; Shri Ajay Kumar)

VERSUS

1. Govt. of NCT of Delhi  
through the Secretary,  
Ministry of Medical, Public Health  
& Family Welfare,  
Old Secretariat,  
Delhi.

2. The Director,  
Institute of Human Behaviour &  
Allied Services,  
G.T. Road,  
Shahdara,  
Delhi.

..... RESPONDENTS

(By Advocate: Shri O.P. Saxena)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Ajay Kumar for the applicant and Shri O.P. Saxena for the respondents.

2. Shri Saxena has shown us a copy of the Certificate of Registration and the Memorandum of Association in accordance which it is manifest that the Respondent No.2 is a Society

(A)

(6)

registered under the Societies Act, 1860. In terms of Section 14 A.T. Act, the Tribunal has no jurisdiction over Respondent No.2, who is the answering respondent and this position is conceded by the Applicant's counsel.

3. In the result the O.A. is summarily dismissed with liberty given to the applicant to approach the appropriate forum for redressal of his grievance in accordance with law.

4. Let a copy of the order be issued to both parties.

*Lakshmi Swaminathan*

(LAKSHMI SWAMINATHAN)  
Member (J)

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(S.R. ADIGE)  
Member (A)

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